

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 13th day of July 2009

Original Application No. 628 of 2002

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. S.N. Shukla, Member (A)

Makhan Lal, S/o Sri Maikoo Lal, R/o House No. 103,
Mohtasimganj, Allahabad.

. . . Applicant

By Adv : Sri S. Dwivedi

V E R S U S

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Allahabad.
3. The Sr. Divisional Operating Manager, Northern Railway, Allahabad.
4. The Assistant Operating Manager (M), Northern Railway, Allahabad.

. . . Respondents

By Adv: Shri A.K. Pandey

O R D E R

By Hon'ble Mr. A.K. Gaur, Member-J

Heard Sri S. Dwivedi, learned counsel for the applicant and Shri D. Tiwari, brief holder of Sri A.K. Pandey, learned counsel for the respondents.

2. Perusal of the record clearly indicates that the order passed by the Appellate Authority dated 17.01.2000 and the Revisional Authority dated 20.05.2000 have been passed in a most casual and

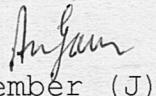
perfunctory manner without application of mind. In view of the decisions rendered by Hon'ble Supreme Court in **AIR 1986 SC 1173 : Ram Chand Vs. U.O.I. and others, 2006 (11) SCC 147 : Director IOC Vs. Santosh Kumar, JT 1994 (1) SC 597 : National Fertilizer Vs. P.K. Khanna and 2006 SCC (L&S) 840 : N.M. Arya Vs. United Insurance Co.** the Appellate order as well as the Revisional order deserved to be quashed and set aside.

3. We accordingly quash and set aside the Appellate order dated 17.01.2000 and Revisional Order dated 20.05.2000 and remit back the case of the applicant to the Revesionary Authority for reconsideration of the entire case taking into account all the grounds, by passing reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. In view of our above observation the OA is disposed of. No cost.



Member (A)



Member (J)

/pc/